

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2074/2008 – SM[BR] E / STAY / 2034 / 2008

Date 02/02/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
JINDAL STEEL & POWER LTD
P.B. NO 16, KHARSIA ROAD, RAIGARH(CG)
496001

JINDAL STEEL & POWER LTD

C.C.E. RAIPUR

Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 95 /2009-SM[BR]&S /8 /2009 dated 23.1.2009
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD, TIKRAPARA, RAIPUR 492001.

2. Adv. / Consult

MR.L.P. ASTHANA & MS REENA KHAIR

R-163, SECOND FLOOR, GREATER KAILASH-1, NEW DELHI - 110 048.

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar. (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No 70(Old No. 88), Thvagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

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Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

COURT NO. II

No. E/Stay/2034/08-SM in E/2074/2008-SM

M/s Jindal Steel & Power Ltd.

Appellant

Vs.

CCE, Raipur

Respondent

Appeared for Appellant : Ms. Reena Khair, Advocate
Appeared for Respondent : Shri R.K. Saini, DR

Date of Hearing: 23.1.09

CORAM: HON'BLE MR. D.N. PANDA, JUDICIAL MEMBER

Stay order no. 08/09 - SM(BR)
Final Order No. 95/09 - SM(BR) dated.. 23.1.09

Per D.N. Panda:

Both sides agree that the person aggrieved has only remedy of revision before a different forum. In view of such position explained by both the sides both the appeal and stay application are dismissed and the appellant if so advised may seek revision remedy at the appropriate forum. If such remedy is sought, an application for condonation of delay may be filed if there is delay in seeking that remedy before that authority. The authority may consider the condonation of delay ^{application} in accordance with law to decide the issue as that law may requires.

(Dictated & pronounced in open Court)

(D.N. PANDA)
JUDICIAL MEMBER

RM